

## Ajaib Singh Vs State of Punjab and Another

**Court:** High Court Of Punjab And Haryana At Chandigarh

**Date of Decision:** Aug. 24, 2011

**Acts Referred:** Penal Code, 1860 (IPC) " Section 120B, 419, 420, 467, 65

**Hon'ble Judges:** Ajai Lamba, J

**Bench:** Single Bench

**Final Decision:** Dismissed

### Judgement

Ajai Lamba, J.

Vide order dated 28.11.2007 (Annexure P-1), passed by Judicial Magistrate Ist Class, Malerkotla, Major Singh, Jagroop

Singh and Respondent No. 2-Darshan Singh were charge-sheeted, for commission of offences u/s 465 read with Section 120-B, Section 420

read with Section 120-B, Section 467 read with Section 120-B, and Section 419, Indian Penal Code.

2. Respondent No. 2-Darshan Singh carried a revision, which has been allowed vide order dated 6.9.2010 (Annexure P-2), passed by Sessions

Judge, Sangrur, on the premise that Respondent No. 2-Darshan Singh is only a witness of the sale deed and is stated to have identified Ajay

Kumar, who is not an accused. It has further been noticed by the revisional court that respondent No. 2-Darshan Singh is not alleged to have

identified a wrong person as the executant of the sale deed in question.

3. In the face of such findings, No. ground for interference with order (Annexure P-2) is made out.

4. The petition is, accordingly, dismissed.